

THE HYDERABAD ALLOWANCES OF MINISTERS
Act, XXIX of 1952.

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***THE HYDERABAD ALLOWANCES OF MINISTERS
ACT, 1952.**

No. XXIX of 1952.

An Act to provide for the allowances of the Chief Minister and other Ministers †[and Deputy Ministers] of the State of Hyderabad and for matters connected therewith.

Whereas in pursuance of the provisions of Article 164 (5) Preamble. read with Article 238 of the Constitution of India, provision has been made by the Hyderabad Salaries of Ministers Act; 1952 (Hyderabad Act No. XVII of 1952) for the Salaries of the Chief Minister and other Ministers † [and Deputy Ministers] of Hyderabad.

And whereas it is now expedient to provide also for their allowances in pursuance of the said provisions and for matters connected therewith ;

It is hereby enacted as follows :—

1. (1) This Act may be called the Hyderabad Allowances of Ministers Act, 1952. Short title and commencement.

(2) It shall come into force at once.

2. In this Act, 'residence' includes the staff quarters and other buildings appurtenant thereto and the gardens thereof. Definition.

3. Throughout the term of his office—

(a) the Chief Minister shall be entitled to the use of a fully furnished residence in the City of Hyderabad without payment of any rent and of two Government motor cars without payment of any hire and to meet the charges payable by him under the provisions of sub-section (1) of section 4, shall also be entitled to an allowance at the rate of I. G. Rupees 700 per month ; Allowances and amenities for the Chief Minister, other Ministers †[and Deputy Ministers.]

(b) each of the other Ministers shall be entitled to the use of a fully furnished residence in the city of Hyderabad

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†Inserted by Act No. VI of 1954, published in Gazette Extraordinary No. (65) dated 16th March, 1954.

without payment of any hire and to meet the charges payable by him under the said provisions shall also be entitled to an allowance at the rate of I. G. Rs. 500 per month ; and

*[(c) each of the Deputy Ministers shall be entitled to a house allowance at the rate of I. G. Rs. 150 per month and a conveyance allowance at the rate of I. G. Rs. 200 per month.]

Charges payable by Chief Minister and other Ministers.

4. (1) The Chief Minister and the other Ministers shall in respect of the respective residences and motor cars allotted for their use under section 3, be liable to pay the following charges, namely :—

(a) cost of petrol and oil required for their respective motor cars ;

(b) charges for the consumption of electricity and water for their respective residences except charges for the consumption of water for their respective gardens ; and

(c) such other minor charges as Government may, by general or special order, direct.

Charges payable by Government.

(2) All other charges for the maintenance and upkeep of such residences and motor cars including the cost of repairs thereof, the salaries and allowances of the drivers and cleaners of such motor cars, rates and taxes, and all expenditure for the lay out and the maintenance of the gardens included in such residences, shall be borne by Government.

Travelling and daily allowances.

† [5. The Chief Minister and each of the other Ministers * [and Deputy Ministers] shall be entitled to travelling and daily allowances while touring on public business, whether by land, sea or air, at such rates and upon such conditions as may be specified in rules and orders made in this behalf by the Government.

Explanation.— Travelling allowance for journeys by air shall include charge for air risk insurance cover at such rates and to such extent as may be specified in rules made by the Government in this behalf.

*Amended by Act No. VI of 1954 published in Gazette Extraordinary No. (65) dated 16th March, 1954.

†Added by Act No. XX of 1953, published in Gazette Extraordinary No. (4) dated 4th January, 1954.

‡6. Subject to rules and orders made by the Government, the Chief Minister and each of the other Ministers * [and Deputy Ministers] and the members of the family of the Chief Minister or any other Minister, * [and Deputy Minister] as the case may be, who are residing with and dependent on him, shall be entitled free of charge, to accommodation in hospitals maintained by Government and to medical attendance and treatment. Medical Attendance.

Explanation.— For the purposes of this section, ‘a member of the family’ means the husband, wife, son, daughter, father, mother, brother or sister.]

**16. A. There may be paid to any Deputy Minister by way of a repayable advance for the purchase of a motor cars such sum of money and subject to such conditions as may be specified in rules and orders made in this behalf by Government.] Advances for purchase of Motor Cars.

‡ [7. The Government may by notification in Jarida make rules and orders for the purposes of this Act.] Power to make rules and orders.

‡Added by Act No. XX of 1953, published in Gazette Extraordinary No. (4) dated 4th January, 1954.

*Added by Act No. VI of 1954, published in Gazette Extraordinary No. (65) dated 16th March, 1954.

** Inserted by Act No. XV of 1954, published in Gazette Extraordinary No. (96) dated 4th May, 1954.

